

Central Administrative Tribunal, Lucknow Bench, Lucknow

O.A. No. 49/2010

This the 23<sup>rd</sup> day of September, 2010.

**Hon'ble Shri G. Shanthappa, Member (J)**  
**Hon'ble Shri S.P.Singh, Member (A)**

Ambika Prasad Tiwari aged about 48 years son of Sri Baldev Prasad Tiwari r/o Village Pipari Sain Nathpur Post Keshavpur, Dhanjai, District- Sultanpur.

Applicant

By Advocate: None

Versus

1. Union of India through Secretary, Ministry of Telecommunication, New Delhi.
2. General Manager, (C&A), SKN, Mahanagar, Telephone Nigam Limtied, LSC, AD Block, Shalimar Bagh, Delhi.
3. Dy. General Manager (C&A), SKN, Mahanagar, Telephone Nigam Limtied, LSC, AD Block, Shalimar Bagh, Delhi.
4. AGM (Comml.) SKN, Mahanagar, Telephone Nigam Limtied, LSC, AD Block, Shalimar Bagh, Delhi

Respondents

By Advocate: Sri G.S.Sikarwar

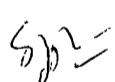
**ORDER (ORAL)**

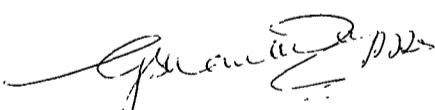
**BY Hon'ble Shri G.Shanthappa, Member (J)**

The case called. None appears for the applicant.

Learned counsel for respondents submits that during the pendency of this OA., the appellate authority has decided the appeal and decision of appeal was communicated to the applicant vide letter dated 9.6.2010. Communication dated 9.6.2010 submitted today is taken on record. The learned counsel for the respondents further submitted that applicant has not challenged the orders of the appellate authority, this O.A. has become in-fructuous.

3. We considered the submissions made by the learned counsel for the respondents and as per communicated dated 9.6.2010, the appeal has been decided as time barred. It is open for the applicant to challenge the orders of the appellate authority in a separate O.A. Accordingly, this O.A. does not survive. O.A is disposed of without any order as to costs.

  
(S.P.Singh)  
Member (A)

  
(G.Shanthappa)  
Member (J)

HLS/-